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Section 3, Sub Section (II)  
Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Udyog Bhawan

Notification No. 28 (RE-2015)/2015-2020

New Delhi, the 17<sup>th</sup> September, 2016

Subject: Import policy of Worked monumental or building stone (except slate) and articles thereof, other than goods of heading 6801; mosaic cubes and the like, of natural stone (including slate), whether or not on a backing; artificially coloured granules, chippings and powder, of natural stone (including slate)

S.O.(E) In exercise of the powers conferred by Section 3 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the Import Policy Condition of Schedule-1 (Import Policy) in respect of following ITC(HS) Codes related to marble slabs w.e.f. 1.10.2016:

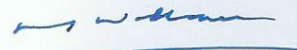
6802 10 00, 6802 21 10, 6802 21 20, 680221 90, 6802 91 00, 6802 9200 and 25151220.

2. Policy conditions stipulated under Notification No 100 dated 05.12.2014 are being amended, such that after amendment w.e.f. 1.10.2016, the policy conditions in respect of the above ITC (HS) Codes shall read as under :

“Import permitted freely provided cif value is US\$ 40 or above per square metre (for maximum thickness of slab of 20mm)”.

3. The effect of this Notification:-

The import of items under the ITC(HS) Codes specified above related to marble slabs is permitted freely provided cif value is US \$ 40 or above per square metre (for maximum thickness of slab of 20 mm) w.e.f. 1.10.2016.



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